अदालतें आयोजित की गई हैं जहां 66,22,546 मामले निपटाए गए थे।

अरुणाचल प्रदेश, नागालैंड राज्यों और लक्षद्वीप की बाबत जानकारी शून्य है। केरल राज्य विधिक सहायता और सलाह बोर्ड के पास राज्य में आयोजित लोक अदालतों की सही संख्या उपलब्ध नहीं है किन्तु केरल राज्य के सभी न्यायालयों में प्रत्येक मास का अंतिम शनिवार लोक अदालत दिवस के रूप में मनाया जाता है।

शेष 11 राज्यों और संघ राज्य क्षेत्रों अर्थात् असम, गोवा, जम्मू-कश्मीर, मणिपुर, मिजोरम, सिक्किम, पश्चिमी बंगाल, अंडमान और निकोबार द्वीप, दादरा और नागर हवेली, दमण और दीव तथा पांडिचेरी से अपेक्षित जानकारी अभी प्राप्त की जा रही है तथा जब और जैसे ही प्राप्त होती है सदन के पटल पर रख दी जाएगी।

(ग) राज्य विधिक सहायता और सलाह बोर्डों/राज्य विधिक सेवा प्राधिकरणों को विभिन्न विधिक सहायता कार्यक्रमों जैसे कि लोक अदालतें, विधिक साक्षरता कैंप और विधिक सहायता और विधिक सहायता प्रचार कार्यक्रमों आदि का आयोजन, के कार्यान्वयन के लिए उनसे परियोजना प्रस्ताव प्राप्त होने पर वित्तीय वर्ष के आधार पर राष्ट्रीय विधिक सेवा प्राधिकरण द्वारा वित्तीय सहायता दी जा रही है।

लोक अदालतों के लिए उस रूप में निधियों का कोई पृथक् आवंटन नहीं किया जा रहा।

(घ) राजस्थान राज्य विधिक सेवा प्राधिकरण ने यह उपदर्शित किया है कि उसे अतिरिक्त निधि/चालू वित्तीय वर्ष 1998-99 के लिए नई अनुदान सहायता की अपेक्षा नहीं है। राजस्थान राज्य विधिक सेवा प्राधिकरण ने वित्तीय वर्ष 1996-97 और 1997-98 प्रत्येक के दौरान संस्वीकृत पांच लाख रुपए की अनुदान सहायता की खर्च न की गई रकम को अग्रेषित करने तथा चालू वित्तीय वर्ष 1998-99 के दौरान उसका उपयोग करने के लिए प्रशासनिक संस्वीकृति के लिए अनुरोध किया है क्योंकि राज्य प्राधिकरण उक्त पूर्ववर्ती अनुदान सहायता की रकम का पूर्णतः उपभोग कर पाने में समर्थ नहीं रहा है।

तथापि, राजस्थान राज्य विधिक सेवा प्राधिकरण ने प्रचार अभियान के लिए 4.50 लाख रुपए की अनुदान सहायता के लिए एक मांग उठाई है जिसके प्रति भारत के उच्चतम न्यायालय के न्यायाधीश और राष्ट्रीय विधिक सेवा प्राधिकरण के कार्यकारी अध्यक्ष, माननीय डा० न्यायमूर्ति ए० एस० आनंद द्वारा उस आबंटन में से 2.5 लाख रुपए की राशि मंजूर कर दी गई है।

High Courts Functioning in the Country

1485. SHRI S.S. AHLUWALIA: Will the Mnister of LAW AND JUSTICE be pleased to state:

(a) the total number of High Courts functioning at present in the country with details of each High Court, its benches and sanctioned strength of Judges therein;

(b) the States which do not have their own High Court but jurisdiction of other High Court has been extended to such States; and

(c) the reasons for not providing High Court in these States despite clear Constitutional provision that each State shall have its separate High Court?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTER OF SURFACE TRANSPORT (SHRI M. THAMBI DURAI): (a) and (b) A statement giving the requisite information is enclosed. (*see* below)

(c) Article 214 of the Constitution of India provides that there shall be a High Court for each State. However, Article `31(1) of the Constitution also provides that parliament may be law establish a common High Court for two or more States or for two or more States and a Union territory.

Statement

High Courts Functioning in the Country

Sl. No.	High Court	Sanctioned strength	Principal seats	Jurisdiction	Benches
1.	Allahabad	71	Allahabad	Uttar Pradesh	Lucknow
2.	Andhra Pradesh	38	Hyderabad	Andhra Pradesh	—

2? 22>1PC/C70

Sl. No.	High Court	Sanctioned strength	Principal seats	Jurisdiction	Benches
3.	Bombay	60	Bombay	Maharashtra, Goa, Daman & Diu, Dadra & Nagar Haveli	Nagpur, Aurangabad and Panaji
4.	Calcutta	48	Calcutta	West Bengal, Andaman & Nicobar Islands	—
5.	Delhi	31	New Delhi	Delhi	—
6.	Gauhati	18	Gauhati	Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland & Tripura	Imphal, Shillong, Aizawi, Kohima & Agartala
7.	Gujarat	34	Ahmedabad	Gujarat	—
8.	Himachal Pradesh	8	Shimla	Himachal Pradesh	—
9.	Jammu & Kashmir	14	Srinagar	Jammu & Kashmir	—
10.	Karnataka	39	Bangalore	Karnataka	—
11.	Kerala	28	Ernakulam	Kerala & Lakshdweep	—
12.	Madhya Pradesh	34	Jabalpur	Madhya Pradesh	Indore & Gwalior
13.	Madras	40	Chennai	Tamil Nadu, Pondicherry	—
14.	Orissa	15	Cuttack	Orissa	—
15.	Patna	37	Patna	Bihar	Ranchi
16.	Punjab & Haryana	37	Chandigarh	Punjab, Haryana & Chandigarh	—
17.	Rajasthan	32	Jodhpur	Rajasthan	jaipur
18.	Sikkim	3	Gangtok	Sikkim	—

Proposal to ban Opinion Polls/Surveys

1486. SHRI SITARAM KESRI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware about the criticism by various sections of the society with regard to the opinion polls/surveys etc. carried out before the polls;

(b) if so, whether Government propose to put a ban on such opinion polls/ surveys; and

(c) if not, the reasons therefor;

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTER OF SURFACE TRANSPORT (SHRI M. THAMBI DURAI); (a) to (c) The Election Commission of India had received representations from various political parties and other concerned that Opinion Polls and Exit Polls and publication of their results, when the election process is on, should be stopped, so that no political party or candidate suffers adversely or gains an undue advantage.

The Commission, after carefully examining the matter, issued orders whereby restrictions were laid in respect of publication and dissemination of results of opinion polls/exit polls. The Commission however, did not put a ban on conduct of such polls/surveys, etc. The Commission's order way however, challenged in the courts and is presently subjudice.

Vacancies of SCs/STs in Supreme Court and Various High Courts

1487. SHRI MOHINDAR SINGH KALYAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of SCs/STs appointed

3823/RS/F7B